सकते हैं ? कहां तक यह सच है ? पहले अनुमान था कि 50 करोड़ रु० का सोना चोरी-छिपे आता है जब कि अब यह माला बढ़कर 400 करोड तक हो गई है।

Oral Answers

श्री बी० ग्रार० मगत: 400 करोड?

श्री ग्रटल बिहारी वाजपेयी: 400 करोड़ रु० का सोना चोरी छिपे जा रहा है।

श्री बी० श्रार० भगत: आज?

श्रो प्रटल बिहारी वाजपेयी : हां, आज। भारत में यह अनुमान लगाया गया है। मे जानना चाहता हूं क्या सरकार ने इस बारे में भी विचार किया है कि यह चोरी-छिपे सोने का आना रोकने के लिये सरकार स्वयं अन्तर्राष्ट्रीय दर के भाव से सोना खरीदे और उसे भारत में लाकर भारत में जो बाजार भाव है उस पर बेचे ?

श्री बी० ग्रार० भगतः यह सुझाव है। 400 करोड़ रु० की जो बात कही गई. माननीय सदस्य को ज्यादा मालुम होगा इन बातों के बारे में। मेरे पास ऐसी सूचना नहीं है कि 400 करोड रु० की सोने की स्मगलिंग अब हो गई है। यह भी कहना कि गोल्ड कन्ट्रोल के बाद स्मलिंग ज्यादा हो गई है, अधिकृत रूप से तो यह नहीं कहा जा सकता है। कुछ लोगों का ऐसा च्याल है कि स्मगलिंग पिछले महीने में

कम ही हुआ है, ज्यादा नही हुआ है। मगर इन बातों के बारे में यकीनी तौर पर कहना जरा मशक्लि है। जहाँ तक उन्होने सुझाव दिया है कि सोने को बाहर से मंगवा कर यहां लाना है तो अगर विदेशी मुद्रा हमारे पास इतनी हो कि अनाज की बजाय सोना मंगाये तो यह संभव है पर हम अभी इस स्थिति में नहीं है।

to Questions

RIVER WATER DISPUTES BETWEEN STATES

*619. SHRI M. N. GOVINDAN NAIR: Will the Minister of IRRIGA-TION AND POWER be pleased to

- (a) what efforts have been made by the Centre to settle the outstanding river water disputes between the various State Governments;
- (b) what is the latest position of these disputes; and
- (c) how far these disputes have affected the programme for irrigation and power generation for the Fourth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b). A statement is laid on the Table of the House.

(c) The programme for irrigation and power generation for the fourth plan is yet to be finalised.

STATEMENT

Regarding R	liver Water Disputes i	between States
Name of dispute	State concerned	Position
1. Krishna-Godavari	Andhra Pradesh, Madhya Pradesh, Maharashtra, Mysore and Orissa.	Discussion have been held individually with the Chief Ministers of Maharashtra, Mysore and Andhra Pradesh. A joint meeting with the Chief Ministers of the States concerned is proposed to be held soon.
2. Cauvery waters	Madras and Mysore	A Committee of Chief Ministers of the three States with the
3. East and West flowing rivers in Kerala.	Madras, Kerala and Mysore.	Union Minister of Irrigation and Power as convener has been set up by the Southern Zonal Council to resolve this dispute. In the absence of a Council of Ministers in Kerala, discussions are held over.

Name of dispute State concerned Position

Name of dispute	State concerned	Position
4 Narmada waters Dispute	Gujarat, Madhya Pradesh, Maharash- tra and Rajasthan	with the Chief Ministers of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan at their State capitals during May-June 1966, further discussions were held in a joint meeting between the concerned Chief Ministers, and Minister of Irrigation & Power at Delhi on 22nd August, 1966 In the interval, Chief Engineers and other officers of all the States and the Chairman and concerned officers of CW & PC and Ministry discussed the technical aspects on different dates between 19th July and 14th August, 1966 At the joint meeting of the Chief Ministers, frank and helpful discussions took place and there was appreciation and understanding of each others' vicwpoints In the course of the discussions, some suggestions emerged and it was decided that these should be discussed later among the Chief Ministers themselves to arrive at an amicable settlement of the problem The final decision, it is hoped, would be made after the next joint meeting of the Chief Ministers with the Union Ministers with the Union Ministers with the Union Ministers to be fixed after the matter has been discussed among the Chief Ministers
5 Keoları Nadı .	Madhya Pradesh and Uttar Pradesh	The clearance of Keolari Project in Uttar Pradesh for irrigating 3,668 acres has been held up as the Madhya Pradesh Government have not concurred in the utilisation of the part catchment of the project lying in that State The matter was discussed by the representatives of these two State Governments on the 13th April 1966 The Govt of Madhya Pradesh have informed the Ministry of Irrigation and Power that the decisions reached at this meeting are still under their consideration.
6. Tungabhadra Project	Andhra Pradesh and Mysore.	The Governments of Mysore and Andhra Pradesh have not so far been able to reach agreement on certain issues relating to Tungabhadra. The matter is proposed to be discussed at a joint meeting with the two Chief Ministers.

SHRI M. N. GOVINDAN NAIR: how old these disputes are has not been mentioned. Then, may I know, Sir, when did the Centre intervene, and why Centre was not able to settle these disputes? What is the real difficulty coming to a solution about these disputes?

DR. K. L. RAO: There are many inter-connected, inter-State rivers in this country and as long as waters flow in these rivers there are bound to be some sort of disputes as projects are being built up. I am glad to say that in India inter-State disputes are far less than in other countries.

With regard to the number of years, Sir, the first one, Krishna-Godavari dispute, is five years old. The hon'ble Ibrahim Sahib after dealing with this dispute for three years had made a statement in the Rajva Sabha in 1963. As I said, this is not final. Again some points of dispute have arisen between the States. They are being looked into.

With regard to rivers Achancoil and Cauvery between Kerala and Madras, the dispute has been going on for the last three or four years. Here again we are not going into details because the Madras Government and Kerala want to settle between themselves before seeking intervention of the Government of India.

With regard to the Narmada waters, Sir, for the last three years we have been trying to find out some sort of a settlement. I am glad that the hon. Minister has been able to make them discuss between the Chief Ministers.

As far as the Tungabhadra waters are concerned, most of the points have been settled. There are a few points which These things are to be disdisputes do not offer much of a trouble. the Constitution.

SHRI M. N. GOVINDAN NAIR: In the statement that has been placed May I know, Sir, whether it is a fact you have mentioned six disputes but that the Madras Government, in the State Plans they have submitted, have included the diversion waters from the Kerala rivers without any consultation is it that during all these years the with the Government of Kerala especially at a time when there is no popular in Government there?

> DR. K. L. RAO: There are some inter-State rivers which start in Madras like Achankoil, Kallada and Annamalayar which start from Madras and go to the Kerala State. Likewise there are rivers which are tributaries like Kabini of Cauvery which start in Kerala and go to Madras. There have been demands from both the States to use the other water. Kerala wants to use the waters of the tributary of Cauveri and likewise Madras wants to use the waters of the tributaries which are coming from the other area. It is not a fact that Madras wanted it when the popular Government in Kerala was not there. The fact was that this point arose when the popular Government in Kerala was there in 1964 itself but the matter could not be pursued further.

DR. D. R. GADGIL: May I ask the Minister whether it would not have been better in all these disputes to take advantage of the very specific provisions in the Constitution for arbitration rather than trying to solve them entirely on the political plane?

FAKHRUDDIN SHRI AHMED: I have already explained to this House before that as far as possible it is not desirable to take recourse to the provisions under the constitution with regard to arbitration because, the moment reference is made to arbitration it is likely that many of the activities of development of water resources in these areas will be brought to stand still by resorting to stay orders. Therefore it is our effort to have these matters settled are to be settled between Andhra and amicably among the States themselves and only allow an extreme step, if no cussed with the Chief Ministers. There-possible arrangements can be made, to fore, we see that in India these river take recourse to the provisions under

DR. D. R. GADGIL: Is it not a fact that numbers of these disputes have not that if arbitration proceedings had been taken, it would have been more expeditious and satisfactory?

SHRI FAKHRUDDIN ALI able to bring about settlement with regard to a large number of disputes. So near future? far as these four or five disputes mentioned here are concerned, they are also nearing settlement and it is only through negotiations and exercise of patience, I hope, that these also can be settled.

SHRI A. D. MANI: In regard to the Narmada water dispute the statement says that on 22nd August there was a conference of the Chief Ministers of the States concerned and there was a frank and helpful exchange of views. It has been decided after the conference that this matter should be allowed to the settled between Chief Ministers themselves in an amicable way. Am I to understand that the Chief Ministers this the way we are going to succeed concerned are not willing to accept any direction or advice of the Central Government on this subject and they insist that the matter should be settled by mutual negotiation among themselves?

FAKHRUDDIN SHRI AHMED: That will not be the correct interpretation of the decision taken at the joint meeting of the Chief Ministers Madras and Andhra it is there. with me on the 22nd of this month. As I pointed out in the statement, we discussed these matters for three hours. States and in the course of the discusand ascertaining certain facts. So we been held back. thought that so far as these verification of matters was concerned, they may be final talk.

SHRI BABUBHAI M. CHINAI: May I know whether it is a fact that been settled for a number of years and during the course of the last two days the representatives of Maharashtra, Gujarat and Madhya Pradesh have been discussing under the patronage of the hon. Minister for Irrigation the Narmada Valley Project and whether the AHMED: That is not a fact. In fact differences between the States have been we have during the past few years, been narrowed and if so, whether there is any solution which we can expect in the

> SHRI **FAKHRUDDIN** ALI AHMED: As I pointed out, these discussions took place on the 22nd of this month and my impression is that there is a very good chance of settlement and that is why I said that this procedure of allowing the Chief Ministers to have free talks with regard to this has been adopted.

> SHRI T. V. ANANDAN: Is it not the Centre's experience that there are States which are prepared to let the water flow into the sea than share it for drinking purposes with other States? Is the national integration of the country.

DR. K. L. RAO: For drinking water we always give the highest priority and I am not aware of any case where any-ALI body has been refused drinking water.

SHRI T. V. ANANDAN: Between

DR. K. L. RAO: It is very unfortunate that the hon. Member has got We had the viewpoints from all the wrong information regarding the offer of Andhra Pradesh to Madras for water sion certain suggestions emerged which supplies. On the other hand, Andhra I thought would be desirable for the Pradesh has agreed to give water to Chief Ministers to further discuss among Madras for water supply. It is only themselves first before I met them again Madras that wanted to have an alterin a joint meeting. I hope these discus-sions will be fruitful after verifications Cauvery. That is why the matter has

SHRI M. M. DHARIA: While given opportunity before discussions. appreciating the efforts of the Minister After they have informed me of the dis- to have an amicable settlement, is the cussions, then I shall fix a date for the Minister aware that in States like Maharashtra and Mysore where the irrigation

age for the country is 23 per cent. the minds are greatly agitated and it is necessary that a settlement should be reached as early as possible? If it is not possible through negotiations, may we know whether the Minister will put some time-limit for the negotiations and if it is not possible, as has been suggested by Dr. Gadgil to-day, will he refer the matter to arbitration if they are not settled within a prescribed time-limit?

DR. K. L. RAO: I am glad to state that between Maharashtra and mysore States for the last two years a large number of irrigation schemes have been sanctioned which will require at least 15 years to execute. With regard to the question of limitation or arbitration, my senior colleague has mentioned already that it is always better to settle these by negotiations and not by going to the court. In fact this has been the experience in even advanced countries like America. In America there is river, Colarado, regarding which there were disputes for 30 years between seven States and it had to be settled finally by negotiations.

SHRI K. SUNDARAM: May I know from the Minister whether there is a dispute pending between the Kerala Government and the Madras Government over the supply of drinking water to the Coimbatore city? Is he aware of it? For the last three years it has not been settled. May I know when this is referring to.

DR. K. L. RAO: This is not brought to our notice. I do not know what he is referring to.

May SHRI NIREN GHOSH: know whether there is any dispute between Bihar and West Bengal over the waters of Damodar and whether there any such time limit, it would be imposis any proposal to trifurcate the Damodar Valley Corporation between West Bengal, Binar and the Centre or whether the D.V.C. would be kept as it is?

FAKHRUDDIN SHRI AHMED: The only question which was discussed myself am anxious that they are settled at the recent meeting was whether under as early as possible.

is less than 10 per cent, while the aver-the changed circumstances it was desiraable to have a reorganisation of the D.V.C. and for the present we have decided that the reorganisation may be postponed.

> SHRI B. K. P. SINHA: The Minister said in reply probably to justify the delay that in Colarado the dispute had been going on for 30 years. Is he aware that the American Constitution is entirely different from the Indian Constitution in this respect and in America the Centre has only those powers which are specifically conferred on the Federation and all the residuary powers are with the States. In India the position is entirely different and the Constitution contemplates that when a river flows through more than one State, it shall be for the Centre or the Union to regulate the use of those waters and to equitably distribute those waters. In the circumstances, I do not see where the justification is for bringing in Colarado in defence of the delay that has occurred. Will he explain this?

> SHRI FAKHRUDDIN AHMED: I appreciate the anxiety of the hon. Member. There is no such decision, so far as we are concerned, to follow the precedent of the United States. What my colleague pointed out was that if the matter was referred to arbitration it was likely to take a longer period, and not to say that any precedent in the United States is to be followed here.

> SHRI D. THENGARI: Does the Government propose to fix any time limit for the final settlement of dispute so that, after that time limit is over, the matter may be referred to arbitration because, in the absence of sible for us to finalise the Fourth Plan?

FAKHRUDDIN SHRI AHMED: I would appeal to the hon. ALI Members to have patience because, so There is no such dispute. far as these matters are concerned. I